to sell us have come to have these surpluses and, if so, have they received any enlightenment thereby?

Shri C. Subramaniam: Their production of rice is much higher than their requirements and that is why they sell and as far as the per-acre production is concerned . . .

Mr. Speaker: What he means to say is whether we have studied how they have come to produce more than their requirements.

Shri C. Subramaniam: The availability of land is more; they have more natural resources to grow rice.

Shri D. N. Tiwary: The Minister has stated that the Agreement with Burma has been finalised and that the payments will be made in hard currency. May I know whether any adjustment that could be made in the compensation money that is to be paid by Burma to India has been thought of.

Shri C. Subramaniam: It has not been linked up with that.

Monopolies Enquiry Commission

+

***122. Shri K. N. Tiwary:**
Shri P. R. Chakraverti:
Shri Kishen Pattnayak:
Dr. Ram Manohar Lohia:
Shri Madhu Limaye:
Shri Bagri:
Shri Harish Chandra Mathur:
Shri Warior:
Shri Indrajit Gupta:
Shri Prabhat Kar:
Shri Vasudevan Nair:
Shri S. M. Banerjee:
Shri Yashpal Singh:
Shri Linga Reddy:
Shri P. C. Borooah:
Shri D. N. Tiwary:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shrimati Savitri Nigam:
Shri A. N. Vidyalankar:
Shri Vishwa Nath Pandey:
Shri Bibhuti Mishra:
Shri D. C. Sharma:
Shri R. Barua:
Shri R. S. Pandey:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Law be pleased to state:

(a) whether Government have examined the findings of the Monopolies Enquiry Commission particularly on the aspect of high degree of concentration in private industry;

(b) if so, the decision taken thereon; and

(c) the steps proposed to be taken to remove the inequities and the dangerous trends made manifest by the findings of the Commission?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) to (c). The Commission's recommendations are now under Government's consideration.

Shri K. N. Tiwary: In the light of the Report, is Government considering to enact any law for removing the obstacles in the way of new entrepreneurs entering the list and, if so, by what time do they propose to do it?

The Minister of Law (Shri G. S. Pathak): The Government is considering this Report and it is under examination. As soon as the examination is complete, the Government will decided what action it will take including legislative action.

As regards the question of time, the Government is treating this matter as an urgent one. We will try to expedite the matter as much as possible.

Shri K. N. Tiwary: May I know whether the Commission has recommended the examination and full investigation of monopolist cost of production by independent costing experts because this directly affects the general public and gives room to monopolists to charge an unfair price and,

if so what steps the Government propose to take in the matter?

Shri G. S. Pathak: Every recommendation made by the Commission is being considered by the Government and after the examination is complete, proper steps will be taken in the matter.

Mr. Speaker: Shri M. L. Dwivedy.

श्री म० ला० द्विवेदी : मैं जानना चाहता हूं कि. . . मेरा प्रश्न कवर हो गया है ।

Mr. Speaker: I may not call the names in this order because the Members are not ready.

Shri M. L. Dwivedy: I thought I was not being called ....(*Interruption*).

Mr. Speaker: It is not necessary that every name should be called.

श्री शिव नारायण : अध्यक्ष महोदय आपके पास जो लिस्ट है, आप उसके हिसाब से सदस्यों को बुलाते हैं, लेकिन वे सवाल नहीं पूछ पाते हैं, जबकि और मेम्बर बैठे ताकते रह जाते हैं ।

अध्यक्ष महोदय यह तो रहेगा । इंग्लैण्ड में यह खास कायदा है कि इसको बहुत अच्छा नहीं समझा जाता है कि जो माननीय सदस्य किसी सवाल को स्पांसर न करे, उसको सप्लीमेंटरी के लिए वक्त दिया जाये। बहुत कम दिया जाता है। आप बेशक खड़े होते हैं । मेरा जी भी चाहता है कि आपको काल करूं और आपको बुलाऊं । आपका नाम मैं कहीं नहीं पाता हूं । मैं क्या करूं । मेरे लिये मुश्किल हो जाती है ।

Shri Bhagwat Jha Azad: May I know whether Government have taken into consideration the opinion in the country after the submission of the report, that the majority decision of the Monopolies Inquiry Commission has been absolutely in favour of the monopolists on the ground that it has helped the country whereas the minority decision is really reflecting the people's opinion and the real opinion, and if so, how Government want to reconcile between the two views? Do they consider anything on merits or are they going by the majority view only?

Shri G. S. Pathak: Government are considering both the majority view and the minority view and will reach their conclusion after a full examination and after considering the respective merits of both the views.

Mr. Speaker: Now, Shri Indrajit Gupta.

Shri Indrajit Gupta: They go on saying that it is under examination. So, what question can we put?

Shri Vasudevan Nair: We have already two bodies; one is the Mahalanobis Committee almost on the same subject.

Mr. Speaker: I have had two experiences now. So, I would request hon. Members to rise in their places before I can call them.

Shri Vasudevan Nair: We had then the Monopolies Inquiry Commission, Government have been sitting over the matter for so many years in the name of these commissions and their reports. Now, the hon. Minister claims that he should have more time for consideration, and we know what consideration means. In the meanwhile, monopolies are growing in this country. May I know whether Government have any interim measures in mind so that the further growth of monopoly could at least be restricted?

Shri G. S. Pathak: This report was submitted on the 31st October, 1965 and it was placed before Parliament during the last session. The summary of the report was released to the press on the 8th December, 1965. So, Government have not delayed over the matter.

Shri Vasudevan Nair: I am referring to the older committees also.

Shri G. S. Pathak: They were not commissions?

Shri Harish Chandra Mathur: What does it matter?

Mr. Speaker: The hon. Member's question is whether in the meanwhile any interim action is being taken.

Shri G. S. Pathak: If necessary, interim action will be taken; as we are expediting the matter, we cannot decide whether interim action is necessary at all, because final action itself may be taken.

Shrimati Renu Chakravartty: In the meanwhile they will take action against you.

Mr. Speaker: The questions should be brief and concise and then only I can ask the hon. Minister to be precise.

Shri A. P. Sharma: In view of the observation made by the commission that the growing economic power in the hands of a few people. . . .

Shri Joachim Alva: 100 families.

Shri A. P. Sharma: . . . . .has got a corrupting influence on the politics of this country, may I know whether since 1967 is going to be a political year, Government will take immediate action to check it?

Mr. Speaker: That is a suggestion for action.

Shri A. P. Sharma: My question has not been answered.

श्री किशन पटनायक : आगामी बजट के पहले सरकार ने इस बात का अध्ययन कर लिया है कि हिन्दुस्तान में दो लाख से ऊपर वालों के लिए जो आयकर की दर है और दस लाख के ऊपर की जायदाद पर जो एस्टेट ड्यूटी की दर है वह पूंजीवादी ब्रिटेन की दर से भी कम है ?

Shri G. S. Pathak: This question does not arise out of the answer given.

श्री किशन पटनायक : मैं बता दूं ?

अध्यक्ष महोदय : बताने की जरूरत नहीं है ।

Shri Bhagwat Jha Azad: This question pertains to economics and not to law. Therefore, there is this difficulty in answering this question.

Shri G. S. Pathak: No, no; I am responsible for both the law and economics of the question. The hon. Member should not suspect that I am not responsible for the economics. . .

Shri A. P. Sharma: My question was so important but it was merely treated as a suggestion.

Mr. Speaker: Unluckily I had disallowed it.

श्री किशन पटनायक : मैंने यह पूछा है कि हिन्दुस्तान में दो लाख से ऊपर की आय पर जो इनकम टैक्स की दर है और दस लाख से ऊपर की जायदाद पर जो एस्टेट ड्यूटी की दर है वह पूंजीवादी ब्रिटेन की दर से भी कम है । यह सवाल मैंने जब पूछा तो वित्त मंत्री से पूछा था । पता नहीं क्वेशचन पेपर में यह मिनिस्टर सहाब कैसे आ गये ।

अध्यक्ष महोदय : आपने उन से पूछा है तो दूसरा सवाल कर दीजिए ।

श्री किशन पटनायक : वित्त मंत्री को बुलायें और वह जवाब दें । क्या यह मेरी गलती मानी जानी चाहिए ?

अध्यक्ष महोदय : डा० लोहिया ।

श्री किशन पटनायक : जवाब भी आप दिलवायें ।

डा० राम मनोहर लोहिया : क्या सरकार ने इस बात पर ध्यान दिया है कि यंत्र और आर्थिक संगठन की हालत को दुनिया भर में देखते हुए एकाधिकार कानून से उसे रोका नहीं जा सकता है ? इस लिए एकाधिकार को खत्म करने के लिए सिर्फ़ सम्पत्ति को खत्म करने या कम करने का एक रास्ता रह जाता है अथवा चुनाव की कोई पद्धति ला कर केजनता

या जनता के किसी अंग को उसके ऊपर मिलकियत दिला देना होता है, यानी नियंत्रण दिला देना होता है । मैं जानना चाहता हूं कि क्या गवर्नमेंट ने इस पर ध्यान दिया है और अगर दिया है तो सरकार किस नतीजे पर पहुंची है ।

श्री गोपाल स्वरूप पाठक : कमिशन ने रिपोर्ट में दोनों बातें लिखी हैं, एक तो क्या कानूनी कार्रवाही हो सकती है यानी क्या कानून बन सकता है और दूसरे बिना कानून के भी क्या काम किया जा सकता है ताकि इस बुराई को रोका जा सके । सरकार दोनों बातों पर गौर करेगी । अभी यह गौर मुकम्मिल नहीं हुआ है । लेकिन दोनों बातों पर गौर हो रहा है ।

Shrimati Savitri Nigam: While replying to a supplementary, the hon. Minister has stated that this Report is under examination. Are those officers of the department, who are already directly or indirectly responsible for giving such a long rope to the monopolists, examining it or has some committee been formed with some public men on it to examine the proposals and recommendations of the Commission?

Shri G. S. Pathak: It is not necessary to appoint another Commission consisting of public men. Government has taken what assistance it can from its own committee and will arrive at an independent judgment itself.

Shri Warior: Pending a final decision, has Government taken any steps to restrict the issuing of licences to those houses which are already in this group of monopolies?

Shri G. S. Pathak: The question of licences relevant to the Report of the Commission is also a part of that Report; that question will also be taken into consideration in so far as it relates to the subject matter of the Report.

श्री विभूति मिश्र : अभी मंत्री महोदय ने जवाब दिया है कि वित्त मंत्रालय का और ला मंत्रालय का भी इससे संबंध है । इसके पहले माहलनोबीस कमेटी की रिपोर्ट निकल चुकी है मानोपोलिज कमिशन की जो रिपोर्ट है उसमें कहा गया है कि बड़े बड़े हाउसिस जो हैं वे दस हैं । ये सबसे बड़े हैं । क्या सरकार कानून बनाते समय इस बात का भी ध्यान रखेगी कि जो लाइसेंस देने वाली संस्था है खास तौर से जो इनकी मशीनरी है उस में ऐसे आदमियों को बहाल किया जाए जो कि बिग हाउसिस की ममता, मोह और दुनियादारी के चक्कर में न आ करके इमानदारी से काम करने वाले हों ?

अध्यक्ष महोदय : जरूर ख्याल रखेगी सरकार इस बात का ।

श्री विभूति मिश्र : आपके जवाब से कुछ नहीं होता है । इनका जवाब सुनने दिया जाए ।

अध्यक्ष महोदय : क्या सरकार इस बात को कहेगी कि वह बददियानतदार आदमियों को रखेगी और दयानतदार आदमियों को नहीं रखेगी ? वह तो यही कहेगी कि दयानतदार आदमी रखे जाएं ।

श्री विभूति मिश्र : मैं एक बात कहना चाहता हूं कि हमारे संविधान में है कि सोशल जस्टिस होगी लेकिन माइनारिटी रिपोर्ट से पता चलता है कि अट्ठारह साल के बाद भी धनी अधिक धनी हो गया सरकार के ख्याल रखते हुए भी और सारी कोशिशों के बावजूद भी । मैं जानना चाहता हूं कि सरकार भविष्य में ऐसा करना चाहती है इसकी क्या गारण्टी है और यह कि वह उसका पालन करती रहेगी । मैं चाहता हूं कि सरकार इस की गारण्टी दे ।

अध्यक्ष महोदय : मैं क्या कर सकता हूं अगर कांग्रेस के सेक्रेटरी ही इस तरह से

विहेव करें । मिनिस्टर साहब बतलायें कि सरकार क्या गारण्टी देती है ।

श्री गोपाल स्वरूप पाठक : मेरे ख्याल में गारण्टी का कोई सवाल नहीं उठता है । जितनी गारण्टी कांस्टिट्यूशन में दी हुई है उतनी ही काफी है । बाकी उसको पूरा करने की कोशिश सरकार हर वक्त करती रही है यह आप को मालूम है ।

श्री मधु लिमये : क्या सरकार इस बात का ख्याल करेगी कि पूंजी के केन्द्रीकरण का सबसे बड़ा कारण राजनीति और पूंजी के गन्दे रिश्ते हैं मसलन कम्पनी के संशोधित कानून के अन्दर राजनीतिक दलों को चन्दे देना ? 1 करोड़ 10 लाख रु० में से अकेले सत्तारूढ़ दल को 1 करोड़ 5 लाख रु० मिला है । मैं जानना चाहता हूं कि जब सरकार इस कमीशन की सिफारिशों पर विचार करेगी तो क्या पूंजी और राजनीति के रिश्ते को स्वस्थ बनाने के लिये भी कोई उपाय ढूंढा जायेगा ?

श्री गोपाल स्वरूप पाठक : जहां तक इस बात का जिक्र रिपोर्ट में है, सरकार उसका ख्याल जरूर करेगी । जो कुछ आपने बतलाया है कि बहुत रुपये वाले आदमियों से पोलिटिकल कामों के लिये रुपया लिया जाता है उसका कुछ हिस्सा रिपोर्ट में है और कमिश्नर ने उस पर भी कुछ लिखा है । उस हद तक सरकार जरूर ख्याल करेगी ।

Shri Harish Chandra Mathur: There are important policy decisions involved in the examination of this report and even the Congress President has expressed utter dissatisfaction with the present policies and trends. May I know in the light of this, how Government is going about the examination of the recommendations of this report? Is it at the secretriat level or have they set up a Cabinet sub-committee which is examining this, because there are important policy matters involved, and there has been a great dissatisfaction expressed both by the party and the head of the organisation?

Shri Hem Barua: On a point of order. Shri Mathur just now referred to Shri Kamaraj.

Mr. Speaker: Under what rule?

Shri Hem Barua: I have a very poor memory, I do not remember these things.

Shri Raghunath Singh: He is a lawyer, he should quote the rule.

Shri Hem Barua: Next time you will see I will remember all the rules.

Mr. Speaker: Then I will hear his point of order also next time.

Shri Hem Barua: In relation to this House, reference to Mr. Kamaraj is irrelevent. He says that even Mr. Kamaraj has expressed great dissatisfaction. The thing is this. Mr. Kamaraj, the Congress President, has no relation to this House, and reference to him here is irrelevant.

Shri Harish Chandra Mathur: Even Mr. Jaya Prakash Narain is relevant here. Why is Mr. Kamaraj irrelevant? He guides the destiny of this country.

Shri G. S. Pathak: The decision about the policies shall be taken at the highest level by the Cabinet itself. I agree that there are important policy decisions to be taken, and having regard to the importance of those decisions, they will be taken at the highest level.

Shri Harish Chandra Mathur: My question is this. They are saying that the Government is examining it. May I know whether the Cabinet is examining it?

Mr. Speaker: The decision will be taken by the Cabinet.

Shri Harish Chandra Mathur: Two months have passed. May I know whether during these two months the Cabinet has been engaged on this matter? This is not the way to deal with the Commission's report.

Shri Surendranath Dwivedy: Without policy, what are they examining? Are they reading the chapters?

Shri G. S. Pathak: The policy can be formulated after an analysis of the report and impact of the recommendations on the factual position. I may information the House that we have taken the assistance of a committee of economic secretaries and we have ordered that it should be done immediately. Then I shall examine it; the whole cabinet shall examine it and then policies will be formulated. How can policies be formulated without knowing the actual position and the impact of the recommendations on the actual position?

Shri S. M. Banerjee: I would like to know whether the government will also consider the note of dissent given by Mr. P. C. Dutt.

Mr. Speaker: He has said already.

Shri S. M. Banerjee: ....and whether it is a fact that the government is unable to take a decision on this report because elections are fast approaching and they want to take political donations . . . (*Interruptions*).

Mr. Speaker: Shri D. N. Tiwary:

Shri S. M. Banerjee: Will a decision be taken before the elections?

श्री हुकम चन्द कछवाय : चुनाव के पहले नहीं करना चाहते क्योंकि तब वह हार जायेंगे ।

Shri S. M. Banerjee: I want a clear answer whether a decision will be taken before the general elections. This could be answered.

Mr. Speaker: I will call for the answer; he should sit down now.

श्री द्वा० ना० तिवारी: कंसेंट्रेशन ग्राफ वेल्थ इन ए फिउ हैंड्स और मनोपोली ग्रुप को रोकने के लिये सरकार का डाइरेक्शन था कि उन व्यक्तियों को परमिट या दूसरा वैसा लाइसेंस न दिया जाये जिस किस्म का लाइसेंस उनके पास आलरेडी है । तो क्या सरकार ने इसका पता लगाया है कि कितने ऐसे लोगों को दुबारा लाइसेंस दिया गया जो पहले से इस किस्म के लाइसेंस रखते थे, और इस डाइरेक्शन का वायोलेशन क्यों हुआ ?

श्री गोपाल स्वरूप पाठक : कमीशन ने जो कुछ लाइसेंसिंग के बारे में लिखा है उस पर सरकार गौर कर रही है । इसके अलावा अभी तक सरकार ने इस बात की कोई एन्क्वायरी नहीं की है । अगर कोई एन्क्वायरी करना जरूरी भी होता तो वह इस सवाल से या इस जवाब से कोई ताल्लुक नहीं रखती । जहां तक रिपोर्ट में लाइसेंस, के जिक्र का सवाल है सरकार उन वाकयात पर गौर कर रही है जो रिपोर्ट में लिखे हुए हैं ।

अध्यक्ष महोदय : इस बात का भी जवाब दे दीजिये कि क्या एलेक्शन से पहले यह काम हो जायेगा ?

श्री गोपाल स्वरूप पाठक : एलेक्शन में तो अभी साल भर है । यह चन्द हफ्तों या चन्द महीनों की बात है ।

श्री स० मो० बनर्जी : मन्त्री महोदय चन्द हफ्तों या चन्द महीनों की बात कह रहे हैं ।

अध्यक्ष महोदय : यह पूछा गया कि एलेक्शन से पहले हो जायेगा या उसके बाद होगा । मन्त्री महोदय ने कहा कि एलेक्शन से पहले हो जायेगा । श्री बनर्जी ने दो दफे सवाल किया और दो दफे मैंने नामंजूर कर दिया क्योंकि इसका जवाब आ चुका था । अब उन्होंने तीसरी बार फिर सवाल कर दिया । जब उन्होंने तीसरी बार इन्सिस्ट किया तो मैंने जवाब को दोहरा दिया ।

श्री स० मो० बनर्जी : मैं तो उनको बचाने के लिये कह रहा हूं ।

Shri Ranga: You may kindly examine afterwards whether the answers given are satisfactory; it is not at all satisfactory. He says: 'अभी साल भर है'

In the meanwhile what is he going to do, in four weeks or one or two months? Earlier he sang out a long song of series of consultations and he is going to take it up at the highest level also.

Mr. Speaker: If this could be done within a few weeks....

Shri Ranga: It creates the impression on our minds that they are giving these answers not in a responsible manner.

Mr. Speaker: The question was whether they would finish this examination before the elections, and the answer to it was given.

Shri Ranga: They think that any kind of answer can be doled out here.

Mr. Speaker: Order, order. Shri Yashpal Singh.

श्री यशपाल सिंह : सरकार इस बात को क्लीयर क्यों नही करती, प्राम्प्ट डिशीशन लेने में सरकार को क्या दिक्कत है, सरकार यह कानून क्यों नहीं बनाती कि जिसकी सम्पति 2 लाख रुपये से ज्यादा की होगी उसको वोट देने का अधिकार नहीं होगा ?

अध्यक्ष महोदय : आर्डर, आर्डर ।

श्री यशपाल सिंह : सरकार ने समाजवाद का वादा किया है तो वह समाजवाद का नारा कब पूरा होगा ?

Mr. Speaker: Order, order. That is a suggestion for action. Next question.

Shri P. C. Borooah: I was standing every time. Sir.

Mr. Speaker: Order, order. I have passed on to the next question.

रक्सौल-मुजफ्फरपुर विमान सेवा

†*123. **श्री विभूति मिश्र :**
श्री क० ना० तिवारी :

क्या परिवहन, उड्डयन नौवहन तथा पर्यटन मंत्री यह बतलाने की कृपा करेंगे कि :

(क) क्या यह सच है कि पहले कलकत्ता से नेपाल जाने वाला विमान मुजफ्फरपुर में रुकता था ;

(ख) यदि हां, तो किन कारणों से इसका वहां उतरना बन्द कर दिया गया है ; और

(ग) क्या सरकार का रक्सौल और मुजफ्फरपुर को विमान सेवा प्रारम्भ करने का प्रस्ताव है ?

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): (a) Yes, Sir. Muzaffarpur was connected by air for certain periods in 1954 to 1956 on the service to Kathmandu.

(b) The halt was discontinued due to insufficient traffic.

(c) There are no plans at present.

श्री विभूति मिश्र: मैं यह जानना चाहता हूं कि पिछली दफे उत्तर बिहार में फूड रायट्स हुए इसके अलावा उत्तर बिहार की आबादी 2 करोड़ से ज्यादा है और जबकि वहां 25 शुगर फैक्ट्रीज हैं, वहां बहुत से एम० एल० एज० और एम० पी० तथा दूसरे लोग हैं, उन लोगों का ख्याल रखते हुए क्या सरकार इस बात को सोच रही है कि मुजफ्फरपुर को या रक्सौल को पटना से हवाई जहाज के रास्ते से मिला दिया जाये या दिल्ली से जो हवाई जहाज पटना आता है उसको मुजफ्फरपुर से या दोनों से मिलाकर के उत्तर बिहार से मिला दिया जाय ?

Shri C. M. Poonacha: Traffic surveys in this particular sector are being